

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Special Leave to Appeal (Crl.) No(s). 7502/2019

(Arising out of impugned final judgment and order dated 28-02-2019 in CRLAP No. 1056/1983 passed by the High Court Of Judicature At Allahabad)

RAVINDRA SINGH & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

IA No. 66514/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 134725/2020 - EXEMPTION FROM FILING O.T.

IA No. 66515/2019 - EXEMPTION FROM FILING O.T.

IA No. 38489/2021 - EXEMPTION FROM FILING O.T.

IA No. 37527/2021 - GRANT OF BAIL

IA No. 22306/2021 - GRANT OF BAIL

IA No. 134724/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 38488/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

Crl.A. No. 1431/2019 (II)

Date : 09-01-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIRUDDHA BOSE

HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Petitioner(s) Mr. Sibor Sankar Mishra, AOR

Mr. Jagjit Singh Chhabra, AOR

Mr. Vipin Singh Bansal, Adv.

Ms. Amrita Verma, Adv.

Mr. Subramanyam S., Adv.

Mr. Niranjana Sahu, Adv.

Mr. Debabrata Dash, Adv.

Mr. Apporva Sharma, Adv.

For Respondent(s)

Mr. Rana Mukherjee, Sr. Adv.

Mr. Ankit Goel, AOR

Mr. D.S. Parmar, Adv.

Mr. Mahendra Singh, Adv.

Ms. Abha R. Sharma, AOR
Mr. Saurabh Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List the matter on 30.01.2023 as it is submitted by Mr. Rana Mukherjee, learned senior counsel for the State that the petitioner(s) is admitted in Sanjay Gandhi Post Graduate Institute (SGPGI) Hospital, Lucknow.

The State shall file an affidavit stating therein the stage of treatment of the petitioner on the next date of hearing.

(JATINDER KAUR)
SENIOR PERSONAL ASSISTANT

(VIDYA NEGI)
ASSISTANT REGISTRAR